

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1982/2021

This the 10th day of September, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

D.K. Jain,
Age- 60, Group – B,
Designation –Superintendent,
S/o Late Sh. R.D. Jain
R/o 50, Bahubali Enclave
Delhi-110092

... Applicant

(By Advocate : Pranay Jain)

Versus

1. Union of India
Ministry of Finance
Through its Secretary
2. Delhi GST Commissionerate
Central Tax, Delhi Zone
Through its Principal Chief Commissioner
C.R. Building, I.P. Estate,
New Delhi-110109
3. The Commissioner
Delhi GST West Commissionerate
EIL Annex Building, Bhikaji Cama Place,
New Delhi.

...Respondents





ORDER (Oral)

The applicant joined the services of the respondents as Inspector in the year 1989. Subsequently, he earned promotions and, thereafter, on 29.01.2021, the applicant retired from service on attaining the age of superannuation.

2. By filing the present OA, the applicant is seeking relief in terms of directions to the respondents to release his retiral benefits like the gratuity, regular pension etc. from the date of his superannuation i.e. 29.01.2021.

3. Today, I heard Mr. Pranay Jain, learned counsel for the applicant, at the stage of admission, through video conferencing.

4. At the outset, Mr. Pranay Jain, learned counsel for the applicant submits that the applicant would be satisfied, if he is permitted to make a comprehensive representation to the respondents ventilating his grievances and if such a representation is decided by the respondents in a time bound manner.

5. Accordingly, without going into the merits, the present OA is disposed of, at the admission stage itself, granting permission to the applicant to make a comprehensive representation to the respondents within 15 days from today. If such a representation is made by the applicant,



the respondent shall consider and decide the same by passing a reasoned and speaking order, as early as possible, and in any case not later than six weeks positively from the date of receipt of a copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

/ankit/sarita/